### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 222 OF 2017 & IA NOS. 449 & 448 OF 2017

Dated: 11th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

The Kerala High Tension and Extra High Tension Industrial

Electricity Consumers' Association .... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod

Mr. M.P. Vlnod

Counsel for the Respondent(s) : Mr. P. V. Dinesh

Mr. Arushi Singh for KSEB

Mr. Ramesh Babu for R-1

### <u>ORDER</u>

IA No. 448 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the matter on <u>19.09.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson